

FORM G(RE-ISSUED)
INVITATION FOR EXPRESSION OF INTEREST FOR AZAM RUBBER PRODUCTS
PRIVATE LIMITED OPERATING IN MANUFACTURING OF SLIPPERS & SHOES,
AT GORAKHPUR

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	Azam Rubber Products Private Limited (CIN: U19201UP1994PTC016709)
2.	Address of the registered office	AL 9, Sector 13, GIDA Industrial Area, Gorakhpur, Uttar Pradesh - 273209
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	AL 9, Sector 13, GIDA Industrial Area, Gorakhpur, Uttar Pradesh - 273209
5.	Installed capacity of main products/ services	Manufacturing of rubber slippers, EVA slippers and Sandals, Shoes etc with an installed capacity of 1,25,000 pair per day
6.	Quantity and value of main products/ services sold in last financial year	Turnover of Rs.40.68 crores as on 31.03.2022
7.	Number of employees/ workmen	340
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought through email at: azamrubber.ibc@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought through email at: azamrubber.ibc@gmail.com
10.	Last date for receipt of expression of interest	02-09-2023
11.	Date of issue of provisional list of prospective resolution applicants	07-09-2023
12.	Last date for submission of objections to provisional list	12-09-2023
13.	Process email id to submit EOI	azamrubber.ibc@gmail.com

RAJEEV
RANJAN SINGH

Digitally signed by
RAJEEV RANJAN SINGH
Date: 2023.08.18
11:01:20 +05'30'

Rajeev Ranjan Singh

Resolution Professional

IBBI/IPA-002/IP-N00707/2018-2019/12418

AFA valid upto: 06.11.2023

IBBI Reg. address: Flat No. 14049, 16 Avenue,

Gaur City-2, Greater Noida West,

Gautam Buddha Nagar, Uttar Pradesh – 201310

azamrubber.ibc@gmail.com, ip.rajeevsingh@gmail.com

Date: 17.08.2023

Place: NOIDA, U.P.

HINDUJA HOUSING FINANCE LIMITED

418, 4th Floor, Pearl Omaxe Tower-2, Netaji Subhash Place, Pitampura Delhi 110034

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Sr. No.	Name of Borrowers/Guarantors & Date of NPA	Demand Notice Date Amount Outstanding	Details of Secured Assets
1	Mrs. Anshika Pandey & Mr. Utkarsh Pandey, both at: B-131, 1st Floor, Ashok Nagar, Near Sukkar Bazar Chowk, Shahdara, Noida, Uttar Pradesh-201301 U.P. A/C No: DL/UTM/UTTM/A000000114 & CO/CPC/POF/A000000277 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 36,79,046/- as on 10-07-2023 + interest + legal Charges	Residential flat number 52-C area measuring - 50.42 Sq Meter, having total Super/Covered area of 67.10 sq.mtrs, 2nd Floor, Type Dhalwajri, situated in block - B-5, sector - 34, Noida, Gautam Budh Nagar, UP, Bounded as: East - B-5/1-C, Sector - 34, West - B-5/3-C, Sector-34, North - Open Space, South - Open Space
2	Mr. Anupam Sharma & Mrs. Sumitra, both at: B-131, 1st Floor, Ashok Nagar, Near Sukkar Bazar Chowk, Shahdara, Noida, Uttar Pradesh, India-110093 A/C No: DL/DEL/DLHA/A000000520 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 25,31,767/- as on 10-07-2023 + interest + legal Charges	Residential Flat/Plot No 6 and 7, total area measuring 150 sq. yards, i.e. 125.41, sq. mtr, in Kharsa No. 2041, situated in Krishna Vihar, Village Hadbast Bhata Hajipur, Pargana, and Tehsil Loni & District Ghaziabad, U.P., Bounded as: East - Other's Plot, West - Other's Plot, North - Other's Plot, South - Road 30 Feet wide
3	Mr. Ashu & Mrs. Jyoti, both at: Maharani Enclave, Hastal GAO, Som Bajar Road Landmark Baby Model School Gali No 7, Uttam Nagar, New Delhi 110059 A/C No: DL/DLS/DLS/A000000046 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 13-07-2023 Amount Outstanding ₹ 18,76,357/- as on 10-07-2023 + interest + legal Charges	Built up 3rd Floor, bearing Private Unit No. TF-301, with Roof/Terrace Rights, Built on Property bearing No.30 & 31(Unit-A), Area measuring 50 sq. yards (i.e.41.81 Square Meters, out of total area 200 Sq. Yards, out of Kharsa No. 56/31, Village Hastal, Maharani Enclave, Vikas Nagar, Block-B, Uttam Nagar, New Delhi-110059, Bounded as: East - Road 25 ft, West - Plot No. 43, North-Property No.29, South - Road 15 ft
4	Mr. Atul Kumar Singh & Mr. Vidhyottama Singh, both at: 49/2 Railway Road Near Shiv Mandir Rajeev Colony, Sahibabad Ghaziabad, Uttar Pradesh, India - 201005 A/C No: DL/MTG/MTNG/A000000069 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 13-07-2023 Amount Outstanding ₹ 17,71,466/- as on 11-07-2023 + interest + legal Charges	Residential Flat No. S-3, On Second Floor, (Backside) LIG, with Roof rights, covered area 36.62 Sq.Metres, i.e., 45 Sq.Yds, Built on freehold Plot No.B-57, Block-B, Shyampur Extn., Hadbast, Village Jagola, District Ghaziabad, U.P., Bounded as: East - Plot No.B-58, West - Plot No. B-56, North -Road 40 Ft.Wide, South - Service Lane 10 Ft.Wide
5	Mr. Deepak, Mrs. Kajal & Mr. Balraj, All at: House No 257 Village Jasana 110, Badarpur Syed, Metro, Faridabad, Haryana, India - 121101 A/C No: DL/DLS/DLS/A000000096 & CO/CPC/POF/A000000532 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 38,79,084/- as on 10-07-2023 + interest + legal Charges	Plot area measuring 808 sq. Yads out of arazi khawat no. 298 khatori no.337 mustali no 7 killa no. 9/1(2-8), 12/2(2-18),13/2(5-16) 19/1(4-10),22/1(2-09),22/2(2-17) mustali no. 8 killa no. 16(0-2) mustali no. 9 killa no.1(0-6) 2/(4-10),9/(4-17) 12(0-6), 11(4-5),12/(1-4) 17/ 19/ 2(4-17),20(6-8) kita 15 raksa 51 kanal 16 marlo situated at jasana tehsil tigan district faridabad. Bounded as: East-Plot of Dharam, West-Rasta, North-Plot of Pradeep Khanpur, South-Dairy of Balraj
6	Mr. Deepak Sharma & Mrs. Hema Sharma, both at: Resi Plot No 32, Ground Floor, Gali No. 21, Phase 1, Om Vihar Uttam Nagar New Delhi 110059, Back Side of Aryan School, Uttam Nagar New Delhi, Metro, New Delhi, Delhi, India - 110059 A/C No: DL/DLS/DLS/A000000116 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 24,55,691/- as on 11-07-2023 + interest + legal Charges	Pvt. Flat no. TF-302, 3rd floor, without roof right, built up on portion of property no. 1&2, Tower-D, area measuring 55 sq. Yards, (i.e. 45.98 square mtrs) out of total area measuring 220 Square yards, out of kharsa no.65/20, Hastal, Delhi, Pratap Enclave, Mohan Garden, Uttam Nagar, New Delhi. 110059. Bounded as: East - Road 15 Feet, West - Private No TF-303, North -Road 12 Feet, South -Private No TF-301
7	Mr. Dinesh Sharma & Mr. Lokesh Sharma, both at: Village Kuleshra, Landmark DVM Public School, Greater Noida, Gautam Buddha Nagar UP-201306 A/C No: DL/RJP/RJPC/A000000025 & CO/CPC/POF/A000000552 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 29,77,417/- as on 11-07-2023 + interest + legal Charges	One Kita residential Plot, total area measuring 160 Sq. Yards, i.e. 133.77 sq mtrs, in Khet no. 535, Situated in village Kuleshra, Pargana Dadri, Tehsil and District Gautam Budh Nagar, U.P., Bounded as: East - Dhaminder's Property, West - Rasta 20 foot wide, North - Other's Property, South - House of Shreepal
8	Mr. Indranil Bhattacharyah & Mrs. Chandrani Bhattacharjee, both at: 2/81 Upper Ground Floor Mahavir Enclave Bengali Colony Palam Village, South West Delhi, Delhi, India - 110045 A/C No: DL/MTG/MTNG/A000000151 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 26,67,683/- as on 11-07-2023 + interest + legal Charges	Upper Ground Floor, area measuring 60 Sq. yards, without Roof and Terrace Rights, out of Property bearing no. H-2/81A, out of kharsa no. 79/23, situated in the area of village Palam, in the abadi of Mahavir Enclave, New Delhi 110045, Bounded as: East - Road, West -Other's Property, North -Other's Property, South - Nala
9	Mrs. Lalita & Mr. Amit Soni, both at: GF-1, Gali No. 5, Rajbala Enclave, Modinagar, Uttar Pradesh, India - 201204 A/C No: DL/KRB/KRBH/A000000450 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 13-07-2023 Amount Outstanding ₹ 19,26,538/- as on 11-07-2023 + interest + legal Charges	Flat No.FF-2, First Floor, LHS unit (without Roof Rights) area measuring 75 Sq. yards, i.e. 62.71 Sq. Meters, part of Kharsa No. 554 Min, Maruf Mohalla, Rajbala Enclave, Village Fafra, Pargana Jalalabad, Tehsil-Modinagar, District Ghaziabad, Bounded as: East - Property of Sudhir, West - Road 20 ft. wide, North -Plot of Shakuntla, South -Other Plot
10	Mr. Nikhil Kumar Jain & Mrs. Shilpi Jain, both at: F-69, Third Floor, Lalpat Nagar-1, South Delhi, Metro, Delhi, India - 110024 A/C No: DL/BDP/BDP/A000000136 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 32,78,989/- as on 10-07-2023 + interest + legal Charges	Flat on Second Floor (without roof rights), area measuring 57.50 Sq. Yards, i.e., 48.07 Sq. Mtrs, a part of DDA Freehold Built-up Property Bearing No. A-36, situated in the layout plan of Block-A, Jhilmil Colony Ilaqa Shahdara, Delhi-110095.
11	Mr. Rabinder Singh & Mr. Avdesh Singh & Mr. Rajani, All at: Plot No 22 and 23 Vatika Kunj, Baba Mohan Ram Mandir Bhandosi, Mohali, Punjab, India - 122102 A/C No: DL/UTM/UTTM/A000000152 & CO/CPC/POF/A000000331 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 55,62,574/- as on 10-07-2023 + interest + legal Charges	A Property/House/Plot area measuring 200 sq yards comprised in Khawat No 821, Khata No 965, & 966, Mustkil No 150, Killa No 19/2(2-0-2), 20/1(4-0), Kita 2 Rakka 4 Kanal 2 Marla Share 60/7/38, That is rakka 0 kanal 6 marla 6 sarsai. Total land is 200 sq yards. Waka Moja Bhandosi, Tehsil Sohna, District Gurugram Haryana, Bounded as: East - 43 Feet Road, West - 43 Feet, Other's Property, North - 42 Feet, Other's Property, South - 42 Feet Road
12	Mr. Rahul Sardana, Mrs. Varsha & Mr. Aadesh Chandra, All at: H.no. 677 Ground Floor Face 2 Near Omaxe Club Omaxe City Palwal, Haryana, India - 121102 A/C No: HR/GFN/FRBD/A000000869 & CO/CPC/POF/A000000401 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 24,67,229/- as on 11-07-2023 + interest + legal Charges	One House Bearing Nagar Parishad Palwal Property No. B2/152/221, Colony Code No. 8/04/321, Out of Mu. No. 163, Kila No. 8/2 (2-14), Area Measuring 110 Sq. Yards, Situated in Mouja: Palwal, Sallaghar, Under Nagar Parishad Palwal, Tehsil & District: Palwal Haryana, Bounded as: East - House of Mrs. Palmali, West - Rasta 18 ft. Wide, North -House of yadram, South - House of Ramfal
13	Mr. Rajinder Prasad & Mrs. Pushpa Devi, both at: A-77, Deepak Vihar, Gali No 4, Vikas Nagar, Uttam Nagar Delhi - 110059 A/C No: DL/DLS/DLS/A000000082 & CO/CPC/POF/A000000387 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 13-07-2023 Amount Outstanding ₹ 19,47,314/- as on 11-07-2023 + interest + legal Charges	Built up First Floor (Back RHS) without Roof/Terrace Rights, built on portion of property bearing no.17, with proportionate area measuring 50 sq. yards (i.e., 41.81 Sq. Meters) out of total area of 250, Sq. Yards, out of Kharsa No. 79/10, Village Hastal, Nawada Extension, Near Roop Vihar, Om Vihar, Phase-V, Uttam Nagar, New Delhi, 110059, Bounded as: East - Property No. 18, West-Portion of Property, North -Road 15 Feet, South -Portion of Property
14	Mr. Satbir, Mrs. Manju, both at: Residence Cum Office, Village Bhupur, Faridabad, Faridabad, Metro, Faridabad, Haryana, India - 121101 A/C No: DL/RJP/RJPC/A000000008 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 25,92,900/- as on 11-07-2023 + interest + legal Charges	Khawat no. 160 Khatooni no. 266, Mustkil no. 11, Killa no. 4(8-0), 7(8-0), 7/(4(4-0)), Mustkil no. 12, Kila no. 7/2(0-17), 13/2(5-0), 18/(2-17) Kita 7 Rakka 36 kanal 14 Marla Part 4 Kanal 14 Marla, Area Measuring 600 Sq. Yards, situated in Mauja Bhesrawali Sub-Tehsil Dayalpur District Faridabad, Haryana., Bounded as: East - House of Dev Karan, West -22 Foot Rasta, North - House of Mr. Rajkumar, South -House of Mr. Ratiram
15	Mr. Shreepal Singh & Mrs. Geeta, both at: C-13, Sector-53, Gautam Buddha Nagar, Noida, Uttar Pradesh-201301 A/C No: DL/MTG/MTNG/A000000143 & DL/MTG/MTNG/A000000387 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 57,91,533/- as on 11-07-2023 + interest + legal Charges	Residential Ivacant Plot no. 13, Block-C, area measuring 112.50 Sq. Meters, situated at Sector-53, Noida, Dist. Gautam Budh Nagar, U.P. Bounded as: East - Road 12.00 Meters wide, West - C-20, North - C-14, South - C-12
16	Mr. Suraj Singh & Mrs. Anamika Suraj Singh, both at: kharsa No. 554, Third Floor, Rajbala Enclave, Vill-Fafra, Modinagar, Rajbala Enclave, Uttar Pradesh, India - 201204 A/C No: DL/KRB/KRBH/A000000431 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 13-07-2023 Amount Outstanding ₹ 19,59,913/- as on 11-07-2023 + interest + legal Charges	Flat No. TF-II, Third Floor with Roof/Terrace Rights, area measuring 75 Sq. Yards (i.e., 62.71 Sq. Meters), Part of Kharsa Number 554 min., situated at Vake Village Fafra, Maruf Mohalla, Rajbala Enclave Colony, Pargana Jalalabad, Tehsil Modinagar, District Ghaziabad, Uttar Pradesh, Bounded as: East - Property of Sudhir, West - Road 20 ft. wide, North -Other's Property, South - Other's Property
17	Mr. Sushheel Kumar & Mr. Rohan Choudhary, both at: 226/3 Khanpur Gaon, Delhi, Delhi, India - 110062 Mrs. Anguri Devi, 226 Khanpur Village, Sangam Vihar, Delhi, India - 110062 A/C No: DL/UTM/UTTM/A000000091 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 11-07-2023 Amount Outstanding ₹ 72,85,855/- as on 10-07-2023 + interest + legal Charges	Entire Built up Property bearing no. 226, measuring 150 Sq. Yads out of total 250 Sq. Yards part of kharsa no. 439/2 situated in the extended abadi under Lal Dora of village Khanpur Tehsil Hauj Khas New Delhi- 110062
18	Mr. Vikas Khanna & Mrs. Asha Khanna, both at: B36 Shekar Apartments Mayur Vihar Extension East Delhi Delhi - 110091 A/C No: DL/RJP/RJPC/A000000158 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 13-07-2023 Amount Outstanding ₹ 19,22,939/- as on 11-07-2023 + interest + legal Charges	Residential House/Villa No.21, Block-C, Part -2, Krishna Enclave, Kharsa No. 486, area measuring 60 Sq. Yards, (i.e. 50.16 Sq Metres), Village-Sunpara Sohanpur, Pargana, Tehsil-Dadri, District- Gautam Budh Nagar, UP, Bounded as: East - House No. 28, West -Road 18 Ft Wide, North -Plot No-20, South - Other's Plot

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Dated : 17-08-2023, Place : Delhi Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: 1st Floor, 'Dare House', No.2, N.S.C. Bose Road, Chennai-600 001
Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE Under Rule 8 (1)

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 3 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges.

Under section 15 (b) of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

SL NO	NAME AND ADDRESS OF APPLICANT & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
[A]	[B]	[C]	[D]	[E]	[F]
1.	Loan A/c No. XOHEDHE00001073521 & XOHEDHE00001251815) 1. SANDEEP KUMAR 2. HEMALATA 3. SUNITA DEVI 4. SUNIL KUMAR All Above At: C-1/48 GALI NO-19 KHAJOORI KHAS, NEW DELHI - 110094	05.10.2020	1,00,06,909.25/- as on 28.02.2020	Property No. C-280, & New No. C-1/48, area measuring 100 Sq.yds out of Kharsa No. 177, Block-C, Gali No. 19, Khajoori Khas Colony, Shahdara, Delhi. Boundaries: East : Property No. C-1/49, West : Property No. C-1/47, North : Gali, South : Property of others	17-AUG-2023 PHYSICAL

Date : 18/08/2023 Place DELHI Authorised Officer : Cholamandalam Investment And Finance Company Limited

MFL INDIA LIMITED

CIN: L63040DL1981PLC012730
Registered Office: 94/A, UG-F, 9 VILLAGE PATPARGANJ, Delhi-110091
Toll No: 011-32076767, E-mail: helpdesk@mflindia.in, Website: http://www.mflindia.info

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2023

(Figures in Rs.)

Particulars	Quarter Ended June 30, 2023 (Unaudited)	Quarter Ended March 31, 2023 (Audited)	Quarter Ended June 30, 2022 (Unaudited)	Year Ended March 31, 2023 (Audited)
1 Total income from operations	14,08,83,670	11,48,30,264	13,60,000	13,80,14,879
2 Total Expenses	14,58,53,777	11,42,34,727	1,23,050	13,79,74,453
3 Net Profit / (Loss) for the period (before Tax, Exceptional and/or extraordinary items)	49,70,107	5,95,536	2,36,950	40,425
4 Net Profit / (Loss) for the period before tax (after Exceptional and/or extraordinary items)	49,70,107	5,95,536	2,36,950	40,425
5 Net Profit / (Loss) for the period after tax (after Exceptional and/or extraordinary items)	49,70,107	5,95,536	2,36,950	40,425
6 Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	14,08,83,670	11,48,30,264	13,60,000	13,80,14,879
7 Equity Share Capital	36,02,92,000	36,02,92,000	36,02,92,000	36,02,92,000
8 Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-
9 Earnings Per Share (of Rs. 1/- each) (for continuing and discontinued operations) - 1. Basic (Rs.) 2. Diluted (Rs.)	-	-	-	-

Notes:
1. The above Unaudited Financial Results reviewed by the Audit Committee and approved by the Board of Directors at their Meeting held on August 14, 2023.
2. The above is an extract of the detailed format of Quarterly year ended Financial Results Filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and year ended financial results are available on the website of the Stock Exchange i.e. www.bseindia.com and of the Company website i.e. www.mflindia.info

For MFL India Limited
Sd/-
Anil Thukral
(Director)
DIN: 01168540

Place : Delhi
Date: 14.08.2023

GRAVITA GRAVITA INDIA LTD.

Regd. Office : 'SAURABH', Chittora Road, Harsulia Mod, Digg-Malpura Road, Tehsil: Phagi, Jaipur- 303 904, Raj. (INDIA)
Phone : +91-141-2623266, 2622697 Web : www.gravitaindia.com
CIN:- L29308RJ1992PLC006870

NOTICE OF 31ST ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND CLOSURE OF REGISTER OF MEMBERS

Notice is hereby given that the 31st Annual General Meeting ("AGM") of the Members of Gravita India Limited ("the Company") will be held on Monday, 11th September, 2023 at 01:00 P.M. (IST) through Video Conference ("VC")/Other Audio-Visual Means ("OAVM") to transact the business as set out in the Notice of the AGM dated Thursday 17th August, 2023 in compliance with the applicable provision of Companies Act 2013 ("the Act") and Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021, 21/2021, 02/2022 and 10/2022 dated 08th April, 2020; 13th April, 2020; 05th May, 2020; 13th January 2021; 14th December, 2021; 05th May, 2022 and 28th December, 2022 respectively and other circulars issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars") and Circular No. SEBI/HO/CFD/CMD2/CIR/P/2020/79 dated 12th May 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January 2021; SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022 and SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated 05th January, 2023 issued by the Securities and Exchange Board of India (collectively referred to as "SEBI Circulars").

Notice of the AGM and Annual Report for the financial year 2022-2023 have been sent in electronic mode to the members whose e-mail addresses are registered with the Company/ Depository Participants(s), unless any member has requested for a physical copy of the same. Members may note that the notice of AGM and Annual Report for the financial year 2022-23 will also be available on the Company's website at www.gravitaindia.com, website of Stock exchanges i.e. BSE Limited and National stock exchange of India Ltd. i.e. www.bseindia.com and www.nseindia.com respectively and on the website of Central Depository Services of India Limited (CDSL) at www.evotingindia.com.

The register of members and Share Transfer Books of the company will remain closed from Tuesday, 05th September, 2023 to Monday, 11th September, 2023 (both days inclusive) for the purpose of Annual General Meeting.

Pursuant to the provision of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules 2014 (as amended) and Regulation 44 of Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing e-voting facilities to its members through Central Depository Services (India) Limited ("CDSL") in respect of business to be transacted at the said AGM and the business may be transacted through voting by electronic means ("remote e-voting").

In this regard, the Members are hereby informed that:

- The remote e-voting period shall start at Friday, 08th September, 2023 at 09:00 A.M. (IST) and end at Sunday, 10th September, 2023 at 05:00 P.M. (IST) remote E-Voting shall not be allowed beyond the said date and time. During this period shareholders of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date i.e., Monday, 04th September 2023 may cast their vote electronically.
- A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. Monday, 04th September 2023 only shall be entitled to avail the facility of remote e-voting or E-Voting at the AGM. The detailed procedure/ instruction for remote E-Voting and e-voting at the AGM are contained in the Notice of the AGM.
- Any person, who acquires shares of the Company and becomes a Member of the Company after sending of the Notice and holds shares as on the cut-off date, may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com mentioning their demat account number/folio number, PAN, name and registered address. However, if he/she is already registered with CDSL for remote E-Voting then he/she can use his/her existing User ID and password for casting the vote.
- Members who have not cast their vote through remote E-Voting and are present in the AGM through VC/OAVM shall be eligible to vote through E-Voting at the AGM.
- Shareholders who have voted through Remote E-Voting will also be eligible to attend the meeting. However, they will not be eligible to vote through E-Voting at the meeting.
- Process for those shareholders whose email addresses are not registered with the depositories for obtaining login credentials for E-Voting for the resolutions proposed in this notice:
 - For Physical shareholders-** Please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to i.e. shyam.kumar@kintech.com and get the same registered.
 - For Demat shareholders-** Please update your email id & mobile no. with your respective Depository Participant (DP).
 - For Individual Demat shareholders-** Please update your email id & mobile no. with your respective Depository Participant (DP) which is mandatory while E-Voting & joining virtual meetings through Depository.
 - The company/RTA shall co-ordinate with CDSL and provide the login credentials to the above mentioned shareholders.
- For any grievances pertaining to the E-Voting facility, the members may visit FAQ's section and E-Voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com or call 1800225533 or contact Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013.

**By order of the Board of Directors
For Gravita India Limited**
Sd/-
Company Secretary & Compliance Officer
FCS: 9984

Place: Jaipur
Date: 17th August, 2023

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI BENCH
Company Petition No. (CAA)-46ND/2023
Connected With
C.P. CAA 77 (ND)/2022

In the matter of Section 230, 231 and 232 of the Companies Act, 2013
AND
In the matter of Amalgamation of the IBH Print and Bind Private Limited (Transferor Company) having their Registered office at 1984 A, Gali No. 16, Pandav Road, Vishwas Nagar, Shahdara, Delhi-110032, Wegmans House, 21 Veer Savarkar Block, Shakarpur, Delhi - 110092, with Ramshila Paper Resources Private Limited (Transferee Company) having its Registered office at 25-A/11, Vishwas Nagar, Shahdara, Delhi-110032.

Notice of Petition:

Petition under Sections 230 to 232 of the Companies Act, 2013 for approving the Scheme of Amalgamation of IBH Print and Bind Private Limited (Transferor Company) with Ramshila Paper Resources Private Limited (Transferee Company) was presented by Mr. Manoj Kumar Garg (Advocate for the Petitioners) on 30.06.2023 which was listed on 07.07.2023, when Notice was issued and the said Petition is now fixed for hearing before the Member, National Company Law Tribunal, Court No. VI at New Delhi on 21.09.2023. Any person desirous of supporting or opposing the said Petition should send a Notice of his/her intention to the Petitioner's Advocate with his name and address so as to reach the Petitioner's Advocate not later than 2 days before the date fixed for the hearing of the said Petition. In case any person wishes to oppose the said Petition, the grounds of the opposition or a copy of your affidavit should be furnished along with the notice of opposition. A copy of the Petition will be furnished by the under mentioned to any person requiring the same on payment of the prescribed charges for the same.

Petitioners
Through
---Sd---
Manoj Kumar Garg
Advocate for the Petitioners
GARG & ASSOCIATES
E-205 (LGF), Greater Kailash, Part - II
New Delhi-110048.

Place: New Delhi
Dated: 17.08.2023

**FORM G (RE-ISSUED)
INVITATION FOR EXPRESSION OF INTEREST FOR AZAM RUBBER PRODUCTS PRIVATE LIMITED OPERATING IN MANUFACTURING OF SLIPPERS & SHOES, AT GORAKHPUR**
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor	Azam Rubber Products Private Limited (CIN: U19201UP1994PTC016709)
2. Address of the registered office	AL 9, Sector 13, GIDA Industrial Area, Gorakhpur, Uttar Pradesh - 273209
3. URL of website	NA
4. Details of place where majority of fixed assets are located	AL 9, Sector 13, GIDA Industrial Area, Gorakhpur, Uttar Pradesh - 273209
5. Installed capacity of main products/services	Manufacturing of rubber slippers, EVA slippers and Sandals, Shoes etc with an installed capacity of 1,25,000 pair per day
6. Quantity and value of main products/services sold in last financial year	Turnover of Rs.40.68 crores as on 31.03.2022
7. Number of employees/workmen	340

सार्वजनिक सूचना

सर्व साधारण को सूचित किया जाता है कि 13.08.2021 को सौरभ मूल पुत्र किशन मूल निवासी RZS-227, निहाल विहार, नांगलोई, नई दिल्ली, उम्र 23 वर्ष का एक व्यक्ति DTC बस डिपो शादीपुर, दिल्ली में स्थित अपने कार्यस्थल पर बेहोश पाया गया। और बाद में ESIC अस्पताल बसई दारापुर, नई दिल्ली में मृत घोषित कर दिया गया। इस संबंध में FIR No. 481/21 दिनांक 22.09.2021 u/s 304 IPC., श्मशान: मुटेल नगर, नई दिल्ली में पंजीकृत किया गया था।

इस संबंध में जिस किसी को भी उक्त घटना के बारे में कोई जानकारी हो या आरोपी व्यक्तियों, यदि कोई हो, तो श्मशान: मुटेल नगर उनके मोबाइल नंबर 8750870434 पर से संपर्क किया जा सकता है।

श्मशान: मुटेल नगर, दिल्ली फोन नंबर 011-26872637, 8750870434 DP/5641/CD/2023

पहचान की अपील



सर्वसाधारण को सूचित किया जाता है कि यह व्यक्ति (फोटो में प्रदर्शित) जिसका नाम: अज्ञात, पुत्र: अज्ञात, पता: अज्ञात, उम्र: 30 साल, लिंग: पुरुष, रंग: गेहुआ, कद: 5 फुट 9 इंच, पहचान घिन: बायें हाथ पर "RAJU" टैटू बना है, पहचाना: नीले रंग की टी-शर्ट व हरे रंग की शर्ट्स पहने हुए है, दिनांक 16.08.2023 को एस.जी.एम. हास्पिटल, मंगोलपुरी, दिल्ली थाना, प्रेम नगर, दिल्ली में मृत अवस्था में पाया गया।

इस संदर्भ में DD No. 35A dated 16.08.2023 थाना प्रेम नगर, दिल्ली, दिल्ली में दर्ज है।

हर संभव कोशिश के बाद भी अब तक इस मृतक व्यक्ति के कोई जानकारी या सुराग नहीं मिल पाया है। यदि किसी भी व्यक्ति को इस मृतक व्यक्ति के बारे में कोई जानकारी या सुराग मिले तो अयोध्यावासी को निम्नलिखित पते पर सूचित करने की कृपा करें।

थाना प्रेम नगर, दिल्ली थाना- प्रेम नगर, दिल्ली फोन: 9315164042, 8750870322 DP/9246/RD/2023 (UIDB)

पहचान की अपील



एतद्द्वारा सर्वसाधारण को सूचित किया जाता है कि एक अज्ञात व्यक्ति जिसकी उम्र: 25 साल, कद: 5'7", रंग: गेहुआ, शरीर: दरमियाणा, जिसने हल्के जामुनी रंग की टी-शर्ट और नीले रंग की जींस पहने हुए था, दिनांक 11.08.2023 को रोड के किनारे, ट्रेड्स फर्नीचर दुकान के सामने, नजदीक मायापुरी चोक, कीर्ति नगर, नई दिल्ली में बेहोशी की हालत में पाया गया। उसे दीन दयाल उपाध्याय अस्पताल, हरी नगर, दिल्ली में भर्ती कराया गया। जहां ईलाज के दौरान दिनांक 14.08.2023 को उसकी मृत्यु हो गई। इस संदर्भ में डीडी सं. 06-ए दिनांक 15.08.2023 थाना कीर्ति नगर, दिल्ली में दर्ज है। मृतक को पहचान के लिए दीन दयाल उपाध्याय अस्पताल हरी नगर, दिल्ली के शवगृह में रखा गया है।

यदि किसी भी व्यक्ति को इस मृतक के बारे में कोई जानकारी या सुराग मिले तो अयोध्यावासी को निम्नलिखित पते या फोन नंबरों पर सूचित करने की कृपा करें।

थानाध्याय: थाना कीर्ति नगर, दिल्ली दूरभाष सं.: 08750871126, 08800252403 DP/9273/WD/23

केन फिन होम्स लिमिटेड

एससीओ 34 एवं 35, प्रथम तल, कैपिटल बैंक के ऊपर, सेक्टर 10ए, गुडगाँव, फोन: Ph: 0124-2370035, 7625079135 ईमेल: gurgaon@canfinhomes.com

कानून: एलसी 18510KA1987/PLC008699

अवल संपत्तियाँ की बिक्री के लिए सूचना

वित्तीय आस्था का प्राथमिककरण और पुनर्निर्माण तथा प्रारंभिक हिस्से प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 9(1) के प्रावधानों के तहत अवल संपत्तियों की बिक्री हेतु बिक्री सूचना एतद्द्वारा सर्व साधारण को और विशेष रूप से कर्जदार(री) तथा गारंटर(री) को सूचना दी जाती है कि द्वारा मृतक के पास बैंक/प्रभारित निम्नलिखित अवल संपत्तियाँ, जिसका भौतिक कब्जा केन फिन होम्स लिमिटेड, गुरुग्राम शाखा के प्राधिकृत अधिकारी द्वारा प्राप्त किया जा चुका है, महेश कुमार गौतम (कर्जदार) एवं श्रीमती तरुणा गौतम (गारंटर) की तरफ केन फिन होम्स लिमिटेड की 27-10-2021 तक बकाया राशि रु.55,28,229/- (रुपए पचपन लाख अट्ठाईस हजार दो सौ उनतीस मात्र) उस पर आगे ब्याज एवं अन्य प्रभारों इत्यादि की बसुली के लिए दिनांक 08-09-2023 को ई-नीलामी द्वारा 'जेसी है जहाँ है', 'जेसी है जो है' तथा 'जो भी है वहाँ है' आधार पर बेची जाएगी। सुरक्षित मूल्य रु. 56,00,000/- (रुपए छपन लाख मात्र) तथा बरहोर राशि जमा रु.5,60,000/- (रुपए पाँच लाख साठ हजार मात्र) होगी।

संपत्ति का विवरण खता सं 132/142-131/141 मुरसलितल सं. 107 फिला सं. 20/2/2(3-4) 21(8-0)

कृष्णा कॉलोनी पलवल 121102 संपत्ति की चौकड़ी निम्नानुसार है:

उत्तर: लक्ष्मी नारायण का मकान दक्षिण: रोड

पूर्व: हीरा लाल का मकान पश्चिम: सतीश चन्द का मकान

भार: केन फिन होम्स लिमिटेड के पक्ष में बनाया गए आरोप के बाद, उक्त संपत्तियों को मेसर्स श्रीराम सिटी ग्रुपिन्स फाइनेंस लिमिटेड के साथ सुरक्षित संपत्ति पर बंद का शुल्क बनाना। सुरक्षित संपत्ति पर उक्त बंद का शुल्क का निर्माण बाध्यकारी नहीं है केन फिन होम्स लिमिटेड के पक्ष में बनाया गया बैंक उक्त लेनदेन से पहले का है।

बिक्री के विस्तृत नियम एवं शर्तें केन फिन होम्स लिमिटेड की आधिकारिक वेबसाइट (https://www.canfinhomes.com/SearchAuction.aspx) में उपलब्ध कराई गई हैं।

ई-नीलामी में भाग लेने के लिए लिंक www.bankruptcywizard.com देखें।

दिनांक: 17.08.2023 हस्ता./- स्थान: गुरुग्राम प्राधिकृत अधिकारी, केन फिन होम्स लिमिटेड

माननीय राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली पीठ के समक्ष

सी.पी. (सीएए) -51/230-232/एनडी/2023

निम्नलिखित से संबंध

सी.पी. (सीएए) नं. 40/230-232/एनडी/2023

कम्पनी अधिनियम, 2013 की धारा 230, 231 तथा 232 के मामलों में

और

एआरएल ट्रेडिंग प्राइवेट लिमिटेड (अन्तरक कंपनी), पंजीकृत कार्यालय पता फ्लैट नंबर 412, नौरंग हाउस, 21, के.जी. मार्ग नई दिल्ली-110001 के बसुधा कॉन्विल्ड प्राइवेट लिमिटेड (अन्तरिकी कम्पनी), पंजीकृत कार्यालय वी-68वीं, द्वितीय तल, नन्दे पार्क, बी ब्लॉक, मॉडल टाउन, पश्चिमी दिल्ली-110059 के साथ सम्मेलन के मामले में।

कंपनी अधिनियम, 2013 की धारा 230 से 232 के तहत सम्मेलन योजना की मंजूरी के संबंध में याचिका

याचिका का सूचना

कंपनी अधिनियम, 2013 की धारा 230 से 232 के तहत एआरएल ट्रेडिंग प्राइवेट लिमिटेड (अन्तरक कम्पनी) के साथ बसुधा कॉन्विल्ड प्राइवेट लिमिटेड (अन्तरिकी कम्पनी) के सम्मेलन की योजना को मंजूरी देते हुए, 31.07.2023 को श्री मनोज कुमार गर्ग (याचिकाकर्ता के एडवोकेट) द्वारा प्रस्तुत किया गया और 08.08.2023 को सूचीबद्ध किया गया और 08.08.2023 को आदेश की घोषणा की गयी। नोटिस जारी की गयी थी और अब उक्त याचिका सदस्य, माननीय राष्ट्रीय कम्पनी विधि अधिकरण के समक्ष 21.09.2023 को सुनवाई के लिए निम्नलिखित है। उपर्युक्त कम्पनी याचिका का समर्थन या विरोध करने के इच्छुक किसी भी व्यक्ति को याचिकाकर्ता कम्पनियों के अधिवक्ताओं को ई-205 (एलजीएफ), ग्रेटर कैलाश, पार्ट-11, नई दिल्ली-110048 पते पर उनके पूरे नाम और पता के साथ उनके इरादे की एक सूचना इस प्रकार भेजनी होगी ताकि याचिकाकर्ता कम्पनी के अधिवक्ताओं तक उक्त कम्पनी याचिका की सुनवाई के लिए निर्धारित तिथि से अधिकतम दो दिन पहले तक पहुंच जाए। जहां वह उक्त कम्पनी की याचिका का विरोध करना चाहता है, विरोध के आधार या उक्त कम्पनी की याचिका के विरोध में उपरोक्त किए जाने वाले हलफनामे की एक प्रति ऐसी सूचना के साथ प्रस्तुत की जाएगी। कम्पनी के याचिका की एक प्रति इसके इच्छुक व्यक्ति को अधोहस्ताक्षरी द्वारा निर्धारित शुल्क के भुगतान पर उपलब्ध कराई जायेगी।

याचिकाकर्ता

निम्नलिखित के माध्यम से

ह./-

मनोज कुमार गर्ग

याचिकाकर्ताओं के वकील

गर्ग एंड एसोसिएट्स

स्थान: नई दिल्ली ई-205 (एलजीएफ), ग्रेटर कैलाश, भाग - 11

दिनांक: 17.08.2023 नई दिल्ली-110048

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Criminal Courts, Ludhiana

In The Court Of Ms. Lovepreet Kaur Swaich Judicial Magistrate 1st Class Ludhiana

Axis Bank V/s Balveer Singh

CNR No: PBLD03-021474-2020

COMA/ 4807/2020

Notice To: 1. Balveer Singh R/O House No 129, Village Jagmal Wali, Tehsil Dabwali, District Sirsa, Haryana 125201

2. Pardeep Singh S/O Balveer Singh R/O House No 29, Village Jagmal Wali, Tehsil Dabwali, District Sirsa, Haryana 125201

In above titled case, the defendant (s)/ respondent(s) could not be served. It is ordered that defendant (s)/ respondent (s) should appear in person or through counsel on 17-09-2023 at 10.00 a.m. for details logon to: https://highcourthd.gov.in/?trs=dist_rict_notice&district=Ludhiana

JMIC Ludhiana

JMIC Ludhiana

माननीय राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली पीठ के समक्ष

कंपनी याचिका सं. (सीएए) -46एनडी/2023

सी.पी. (सीएए) 77 (एनडी)/2022 से संबंध

कम्पनी अधिनियम, 2013 की धारा 230, 231 तथा 232 के मामलों में

और

आईबीएच प्रिंट एंड वाइड प्राइवेट लिमिटेड (अन्तरक कंपनी), पंजीकृत कार्यालय 1984 ए, गली नंबर 16, पांडव रोड, विश्वास नगर, शाहदरा, दिल्ली-110032, वेगनर हाउस, 21 चौर सावरकर ब्लॉक शकपुर, दिल्ली-110092 के रामशिला पेपर रिसोर्स प्राइवेट लिमिटेड (अन्तरिकी कम्पनी), पंजीकृत कार्यालय 25-ए/11, विश्वास नगर, शाहदरा, दिल्ली-110032 के साथ सम्मेलन के मामले में

कंपनी अधिनियम, 2013 की धारा 230 से 232 के तहत सम्मेलन योजना की मंजूरी के संबंध में याचिका

याचिका का सूचना

कंपनी अधिनियम, 2013 की धारा 230 से 232 के तहत आईबीएच प्रिंट एंड वाइड प्राइवेट लिमिटेड (अन्तरक कम्पनी) के साथ रामशिला पेपर रिसोर्स प्राइवेट लिमिटेड (अन्तरिकी कम्पनी) के सम्मेलन की योजना को मंजूरी देते हुए, 30.06.2023 को श्री मनोज कुमार गर्ग (याचिकाकर्ता के एडवोकेट) द्वारा प्रस्तुत किया गया और 07.07.2023 को सूचीबद्ध किया गया अब नोटिस जारी की गयी थी और अब उक्त याचिका सदस्य, माननीय राष्ट्रीय कम्पनी विधि अधिकरण कोर्ट नं. VI, नई दिल्ली के समक्ष 21.09.2023 को सुनवाई के लिए निम्नलिखित है। उपर्युक्त कम्पनी याचिका का समर्थन या विरोध करने के इच्छुक किसी भी व्यक्ति को याचिकाकर्ता कम्पनियों के अधिवक्ताओं को उनके नीचे उल्लिखित पते पर, उनके या उनके वकील द्वारा हस्ताक्षरित, उनके पूरे नाम और पता के साथ उनके इरादे की एक सूचना इस प्रकार भेजनी होगी ताकि याचिकाकर्ता कम्पनी के अधिवक्ताओं तक उक्त कम्पनी याचिका की सुनवाई के लिए निर्धारित तिथि से अधिकतम दो दिन पहले तक पहुंच जाए। जहां वह उक्त कम्पनी की याचिका का विरोध करना चाहता है, विरोध के आधार या उक्त कम्पनी की याचिका के विरोध में उपरोक्त किए जाने वाले हलफनामे की एक प्रति ऐसी सूचना के साथ प्रस्तुत की जाएगी। कम्पनी के याचिका की एक प्रति इसके इच्छुक व्यक्ति को अधोहस्ताक्षरी द्वारा निर्धारित शुल्क के भुगतान पर उपलब्ध कराई जायेगी।

याचिकाकर्ता

निम्नलिखित के माध्यम से

ह./-

मनोज कुमार गर्ग

याचिकाकर्ताओं के वकील

गर्ग एंड एसोसिएट्स

स्थान: नई दिल्ली ई-205 (एलजीएफ), ग्रेटर कैलाश, भाग - II

दिनांक: 17.08.2023 नई दिल्ली-110048

प्रपत्र-जी

मैसर्स अंसल क्राउन इंफ्राविल्ड प्राइवेट लिमिटेड

पंजीकृत कार्यालय 118, यूएफएफ, प्रकाश डीपी बिल्डिंग 7, टॉलस्टॉय मार्ग, नई दिल्ली-110001 में स्थित रियल एस्टेट व्यवसाय क्षेत्र में कार्यरत के लिए रुचि की अभिव्यक्ति हेतु आमंत्रण

(भारतीय दिवालयीयपन और ऋणशोधनासमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए(1) के तहत

प्रासंगिक विवरण

1. फोन/सीआरएन/एलएनए नं. के साथ कॉर्पोरेट देनदार का नाम

2. पंजीकृत कार्यालय का पता

3. वेबसाइट का यूआरएल

4. उस स्थान का विवरण जहां अधिकांश अवल संपत्तियां स्थित हैं

5. मुख्य उत्पादों/सेवाओं की स्थापित क्षमता:

6. पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य:

7. कर्मचारियों/कामगारों की संख्या:

8. दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं के लिए प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध है:

9. सहितता की धारा 25(2)(ए) के तहत सम्मानन आवेदकों के लिए पात्रता यहां उपलब्ध है

10. सौ की अभिव्यक्ति प्राप्त करने की अंतिम तिथि

11. समाहित सम्मानन आवेदकों की अनंतिम सूची जारी करने की तिथि

12. अनंतिम सूची पर आपत्तियां जमा करने की अंतिम तिथि

13. ईओआई जमा करने के लिए प्रक्रिया ईमेल आईडी

सुनील कुमार अग्रवाल संचालक पेशेवर (आरपी)

दिनांक: 17.08.2023 (आईबीओआई/आईपी-002/आईपी-एन00081/2017-18/10222)

स्थान: नई दिल्ली ई-205, एलजीएफ, ग्रेटर कैलाश पार्ट-2, नई दिल्ली-110048

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INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

PUBLIC ANNOUNCEMENT



ZAGGLE PREPAID OCEAN SERVICES LIMITED

The Company was incorporated as 'Zaggle Prepaid Ocean Services Private Limited' at Hyderabad as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated June 2, 2011 issued by the Registrar of Companies, Andhra Pradesh at Hyderabad. Subsequently, the Company was converted into a public limited company under the Companies Act, 2013, pursuant to a special resolution passed by the Shareholders at the EGM held on August 22, 2022 and consequently, the name of the Company was changed to 'Zaggle Prepaid Ocean Services Limited' and a fresh certificate of incorporation dated September 13, 2022 was issued by the Registrar of Companies, Telangana at Hyderabad (the "ROC"). For details of the change in the name and the registered office of the Company, see "History and Certain Corporate Matters" on page 161 of the Draft Red Herring Prospectus dated December 19, 2022. ("DRHP")

Registered Office: 301, III Floor, CSR Estate, Plot No.8, Sector 1, HUDA Estate Enclave, Madhapur Main Road, Hyderabad, Rangareddi - 500 081, Telangana, India; Telephone: +91 40 2311 9049

Corporate Office: Unit no. 602 and 603, 6th Floor, Hyde Park, Opposite Ansa Industrial Estate, Sakhi Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India; Telephone: +91 22 4879 4879

Contact Person: Hari Priya, Company Secretary and Compliance Officer, Telephone: +91 40 2311 9049; E-mail: hari.priya.singh@zaggle.in; Website: www.zaggle.in

Corporate Identity Number: U65999TG2011PLC074795

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES BEARING FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZAGGLE PREPAID OCEAN SERVICES LIMITED (THE "COMPANY" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES BY THE COMPANY AGGREGATING UP TO ₹4,900 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 10,526,316 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO 1,529,677 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY RAJ P NARAYANAM AND UP TO 1,529,677 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY AVINASH RAMESH GODKINDI (TOGETHER REFERRED TO AS THE "PROMOTER SELLING SHAREHOLDERS"), UP TO 2,830,499 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY VENTUREAST PROACTIVE FUND L.L.C. UP TO 2,046,026 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY GKFF VENTURES. UP TO 538,575 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY VENTUREAST SEDCO PROACTIVE FUND L.L.C. AND UP TO 118,840 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY VENTUREAST TRUSTEE COMPANY PRIVATE LIMITED (ACTING ON BEHALF OF VENTUREAST PROACTIVE FUND) (COLLECTIVELY REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS"), UP TO 1,765,540 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ZUZU SOFTWARE SERVICES PRIVATE LIMITED (REFERRED TO AS THE "CORPORATE SELLING SHAREHOLDER"), UP TO 91,800 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KOTESWARA RAO MEDURI AND UP TO 76,500 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY MALVIKA PODDAR (COLLECTIVELY REFERRED TO AS THE "INDIVIDUAL SELLING SHAREHOLDERS" AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, INVESTOR SELLING SHAREHOLDERS AND CORPORATE SELLING SHAREHOLDER ARE REFERRED TO AS THE "SELLING SHAREHOLDERS", AND SUCH EQUITY SHARES CUMULATIVELY OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES")

Potential bidders may note the following:

The Company, in consultation with the BRLMs, has undertaken the Pre-IPO Placement of 4,451,219 Equity Shares at an issue price of ₹164 per Equity Share (including a premium of ₹163 per Equity Share) for an amount aggregating to ₹ 730.00 million, by way of a private placement in accordance with Section 42, 62 of the Companies Act, 2013 read with Companies (Prospectus and Allotment of Securities) Rules, 2014 and Companies (Share Capital and Debentures) Rules, 2014, each as amended.

The Pre-IPO Placement has been undertaken pursuant to the approval of the Board and Shareholders in their meeting held on August 10, 2023 and August 11, 2023, respectively

The Company has allotted Equity Shares in the Pre-IPO Placement pursuant to the resolution passed by the Board in its meeting held on August 16, 2023, in the manner as set forth below:

Table with 5 columns: Date of allotment, Number of Equity Shares allotted, Issue price per Equity Share (₹), Total consideration (₹ in million), Name of the allottee

The abovementioned allottees are not, in any manner, connected with the Company, the Promoters, the Promoter Group, the Directors, the Key Managerial Personnel, the Subsidiary (i.e., Zaggle Technologies Limited) and their respective directors and key managerial personnel. As on date, the Company does not have any group companies (as defined in the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended.

This advertisement is issued in accordance with SEBI's correspondence dated July 4, 2023.

BOOK RUNNING LEAD MANAGERS

REGISTRAR TO THE OFFER

ICICI Securities, Equirus, IIFL SECURITIES, JM FINANCIAL, KFIN TECHNOLOGIES LIMITED

ICICI Securities Limited, Equirus Capital Private Limited, IIFL Securities Limited, JM Financial Limited, KFin Technologies Limited

ICICI Venture House, Appasahab Marathe Marg, Prabhadevi Mumbai - 400 025 Maharashtra, India. Telephone: +91 22 4332 0736

Equirus Capital Private Limited, 12th Floor, C Wing, Marathon Futorex N.M. Joshi Marg, Lower Parel Mumbai - 400 013 Maharashtra, India. Telephone: +91 22 4646 4728

IIFL Securities Limited, 10th Floor, IIFL Centre, Kamala City, Senapati Bapat Marg Lower Parel (West) Mumbai - 400 013 Maharashtra, India. Telephone: +91 22 6630 3030

JM Financial Limited, 7th Floor, Energy, Appasahab Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India. Telephone: +91 22 6716 2222

KFin Technologies Limited (formerly known as KFin Technologies Private Limited), Selenium, Tower-B, Plot 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi - 500 032 Telangana, India. Telephone: +91 40 6716 2222

Investor grievance e-mail: grievance.ibd@jmf.com. Contact person: Prachee Dhuri. SEBI registration no.: INM00010361

Investor grievance e-mail: investorsgrievance@equirus.com. Contact person: Malay Shah. SEBI registration no.: INM000011286

Investor grievance e-mail: customercare@icicisecurities.com. Contact person: Harsh Thakkar/Sumit Singh. SEBI registration no.: INM000011179

Investor grievance e-mail: investor.grievance@jmf.com. Contact person: Pawan Jain/ Shresh Chakalge. SEBI registration no.: INM000010940

Investor grievance e-mail: grievance.kfintech.com. Contact person: M. Murali Krishna. SEBI registration no.: INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Date: Hyderabad. Date: August 17, 2023

ZAGGLE PREPAID OCEAN SERVICES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the DRHP with SEBI on December 20, 2022. The DRHP is available on the website of SEBI at www.sebi.gov.in, the websites of the Stock Exchanges i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and as well as on the websites of the BRLMs, i.e., ICICI Securities Limited, Equirus Capital Private Limited, IIFL Securities Limited and JM Financial Limited. At www.icicisecurities.com, www.equirus.com, www.iflcap.com and www.jmf.com, respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 26 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in compliance with Regulation S under the Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering in the United States.

पंजाब नैशनल बैंक
punjab national bank

CIRCLE SASTRA CENTRE LUDHIANA
Site No. 5, Ferozpur Road, Ludhiana

[RULE-8(1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorised officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand notice under section 13 (2) mentioned against their names. Calling upon the borrowers to repay the amount mentioned hereinafter within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under sub Section (4) of the section 13 of Act read with Rule 8 of the Security interest (enforcement) Rules 2002on the dates stated against each account.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank, TSS Shimlapuri Branch for the amount mentioned against their name Plus interest and other charges accrued thereon till realization.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Branch Borrowers & Guarantors	Description of the Secured Assets	Date of Possession	Date of Demand Notice	Recoverable amount as per Demand Notice
B.O: TSS Shimlapuri Sh. Darshan Lal s/o Sh. Bajrang Lal (Borrower) & Smt. Maheshwari Devi w/o Sh. Darshan Lal (Borrower & Mortgagor) both r/o MC No. B-XIV-2105, Mohalla Islam Ganj, Ludhiana	All part and parcel of Immovable Property- Residential House M.C no. B-14-2105 measuring 108 Sq Yards, situated at locality known as Mohalla Islam Ganj, Tehsil & District Ludhiana, standing in the name of Smt. Maheshwari w/o Sh. Darshan Lal, as per Sale deed Wasika no. 16154 dated 28/11/2016. Boundaries as under: East- Nachatter Singh 50'-06", West- Ram Singh (Joint Wall) 50'-06", North- Street 20'-00", South- Neighbour 20'-09	14.08.2023	02.06.2023	Rs. 15,78,257.00 (Rs Fifteen Lakh Seventy Eight Thousand Two Hundred Fifty Seven Only) plus further interest w.e.f. 31.03.2023 at agreed rate and other expenses & charges

DATE: 18.08.2023 PLACE: LUDHIANA AUTHORISED OFFICER

बैंक ऑफ बरौदा
Bank of Baroda

शाखा: विपुल खण्ड, विपुल प्लाजा, गोमती नगर, लखनऊ-226010

लॉकर धारकों को नोटिस

यह उन मूल्यवान संस्थाओं की जानकारी के लिए है जिन्होंने बैंक की विभिन्न शाखाओं में लॉकर किराए पर लिए हैं और समय पर किराए का भुगतान नहीं किया है, बैंक के दिशानिर्देशों के अनुसार किराएदारों को उनके रिकॉर्ड किए गए पते पर नोटिस भेजे गए हैं लेकिन कोई प्रतिक्रिया प्राप्त नहीं हुई। अब यह अंतिम नोटिस नीचे वर्णित सभी व्यक्तियों को संबन्धित शाखा से संपर्क करने और 15 दिनों की अवधि के भीतर बैंक की बकाया राशि को चुकाने के लिए दिया जाता है, ऐसा न करने पर बैंक अपने खर्चे, जोखिम और निम्नोदारी पर लॉकर को खोलने के लिए आगे बढ़ेगा। और बैंक बकाया किराए, लागत और अन्य शुल्कों की वसूली के लिए मालसूची पर धारणाधिकार के अपने अधिकार का प्रयोग करेगा।

क्र. सं.	लॉकर धारकों के नाम सहित संयुक्त धारक	लॉकर धारकों का पता	लॉकर सं. और प्रकार	दिनांक से अतिदेय
1.	सावित्री सिंह एवं अवध बिहारी सिंह	4, कालीदास मार्ग लखनऊ-226001	Old No. 138 New No. 2670AX0376	29.04.2020
2.	डॉ० अशोक श्रीवास्तव एवं श्रीमती शशी श्रीवास्तव	5/165, विकास खण्ड	Old No. 214 New No. 2670AX0319	08.12.2020
3.	श्रीज अहमद एवं शमीरा फातिमा	696डी, बहदा रोड, निशातगंज लखनऊ	Old No. 245 New No. 2670AX0353	24.11.2020
4.	व्यास चन्द्र चड्ढा	624-बी/25, नया गांव, बिजयपुर इस्माइलगंज, इन्दिरा नगर, लखनऊ	Old No. 262 New No. 2670AX0230	14.08.2020

दिनांक: 18.08.2023 प्राधिकृत अधिकारी, बैंक ऑफ बरौदा

"IMPORTANT"

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DEMAND NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.
CIN: U67100MH2007PLC174759

Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Demand Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002, ("The Act")

Read With Rule 3 (1) Of The Security Interest (Enforcement) Rules 2002.

The undersigned being the Authorized Officer of the Edelweiss Asset Reconstruction Company Limited ("EARC") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In exercise of powers conferred under the Section 13 (12) of the Act read with rule 3 of the security interest (Enforcement) Rules, 2002, the Authorized Officer has issued a Demand Notice under section 13 (2) of The Act, calling upon the following borrower(s), to repay the amounts mentioned in the respective Demand Notice issued to them that are also given below. In connection with above, Notice is hereby given once again, to the Borrowers to pay EARC, within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice, from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said borrower(s). As security for due repayment of the loan, the following asset have been mortgaged to EARC by the said borrower(s) respectively.

Sr. No.	Name Of The Borrower(s)/ Co-Borrower (s)/Loan Account Number	Demand Notice Date & Amount	Details of the Trust & Assignor
1	1. Mrs. MADHULIKA GUPTA ("Borrower") 2. Mr. HARI GOPAL GUPTA ("Co-Borrower") Loan Account No. HL0045/HKN00000670	28.07.2023 & ₹ 41,48,192.23/4	EARC TRUST SC-423 & Poonawalla Fincorp Limited

Description Of Property: - All The Place And Parcel Of Property Bearing Address:- Plot No 131/16, Situated At Block-K, At Scheme-II (Second), Kidalai Nagar, Kanpur, Uttar Pradesh, Admeasuring 662 Square Yards. Bounded By- North:- Plot No 131/1 South:- 40 Feet Road East:- Plot No. 838 West: Plot No. 131/15

If the said Borrowers shall fail to make payment to EARC as aforesaid, EARC shall proceed against the above secured assets under the section 13 (4) of the Act and applicable rules, entirely at the risks of the said Borrower(s) as to costs and consequences. The borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of EARC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 18-08-2023 Place: Kanpur Sd/-Authorized Officer For Edelweiss Asset Reconstruction Company Limited

HINDUJA HOUSING FINANCE LIMITED
124/O/64, Near Popular Dharam Kanta, Govind Nagar, Kanpur-208006

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Sr. No.	Name of Borrowers/ Co-Borrowers/ Guarantors & Date of NPA	Demand Notice Date & Amount Outstanding	Details of Secured Assets
1	Mr. Shubham Rajpoot, Mr. Shobha Devi & Mrs. Jyoti Rajpoot, All at: 15 Pokhar Purva Harjinder Nagar Lal Bangla Rama Devi Kanpur Nagar, Lal Bangla, Metro, Kanpur, Uttar Pradesh, India - 208007 A/c No. UP/KNP/KANP/A000000835 & CO/CPC/POF/A000000069 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 31-07-2023 Amount Outstanding ₹ 17,32,949/- as on 13.07.2023 + Interest + Legal Charges	Property i.e. House No. House built on pvt plot No. 33 Situated in part of arazi no.316 Village Sanigwa, Kanpur Nagar, Area 167.22 Sq.Mtr., Bounded as East-Plot No. 34, West - Part of arazi, North - 30 feet wide Proposed Road, South - Plot No. 35
2	Mr. Vikash Tiwari, Mrs. Rita Tiwari & Mr. Ram Kishor Tiwari, All at: 577/876 E.W.S Ratanpur Colony Panki Pankabanadur Nagar, Kanpur Nagar, Ratanpur Colony, Metro, Uttar Pradesh, India - 208019 A/c No. UP/KNP/KANP/A000000793 & CO/CPC/POF/A000000066 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 31-07-2023 Amount Outstanding ₹ 18,17,922/- as on 13.07.2023 + Interest + Legal Charges	Property i.e. Mauza P.S. No. Khata No. Plot No. House No. E/577/876 Address Block EWS, Scheme Ratanpur, Kanpur Nagar. Area 32.67 Sq.Mtr., Bounded as: East- House No.578. West-House No.578North - House No. 569 South -7.50 meters wide Road
3	Mr. Heera Lal Kushwaha, 119/99 R.K. Nagar Kanpur, R.K. Nagar Kanpur, Urban, Uttar Pradesh, India - 208012 Mr. Deepak Kushwaha, Singhpur Kachar, Singhpur, Urban, Uttar Pradesh, India - 208017 A/c No. UP/KNP/KANP/A000000389 Loan Accounts have been classified as a NPA on 30-06-2023	Demand Notice Dated 31-07-2023 Amount Outstanding ₹ 19,23,896/- as on 11.07.2023 + Interest + Legal Charges	Property i.e. Mauza P.S. P.S. No. Khata No. Plot No. House No. 215 EWS Block No. S/S/ Scheme No. Gunjan Vihar Situated at Mohalla Gunjan Vihar, Kanpur Nagar. Area 36.75 Sq.Mtr., Bounded as: East-House No. 578, West-House No. 576, North - House No. 569, South -7.50 meters wide Road

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Dated : 17-08-2023, Place : Kanpur Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

DEMAND NOTICE

Under section 13(2) of the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower (s)/ Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (Immovable Property)
Mr. Jishan Mrs.Sayara Bano (Prospect No 928438)	10-Aug-23 & Rs.9,72,102/ (Rupees Nine Lakh Seventy Two Thousand One Hundred Two Only)	All that piece and parcel of the property being - Plot No- 627- Land Area Ad Measuring 645 Sq. Ft. Super Built Up Area Ad Measuring 580 Sq Ft. and Saleable Area Ad Measuring 645 Sq. Ft., Khasra No 11/12/253, 12/118, 12/212, 12/22, 12/23/1, 12/27, 16/11, 16/12, 16/3/1, 17/15, Hadabast No. 98, Waskya Village Phagguwal, Ludhiana, Punjab Pincode : 141008.
Mr. Tarinder Mrs.Baby, Mr.Caurav (Prospect No 914096)	10-Aug-2023 Rs.7,31,389/- (Rupees Seven Lakh Thirty One Thousand Three Hundred Eighty Nine Only)	All that piece and parcel of the property being - Hno 856, Land Area Ad Measuring 450 Sq. Ft., and Super Built Up Area Ad Measuring 475 Sq. Ft., Khasra no. 16/8/4, 16/9, 16/10, 16/11, 16/12, 16/13, 16/19, Khata No. 28/28, Hadabast No. 98, Abadi Noor Green, Village Faguwal, Haider Endra, Ludhiana, Punjab.
Mr. Namdev Singh Mrs.Balwinder Kaur Mr.Santokh Singh (Prospect No 835205)	11-Aug-2023 Rs.12,24,000/- (Rupees Twelve Lakh Twenty Four Thousand Only)	All that piece and parcel of the property being - House No. 136 - Land Area Ad Measuring 1386 Sq. Ft., and Carpet Area Ad Measuring 648 Sq. Ft., and Built Up Area Ad measuring 810 Sq. Ft., Khasra No. 26/19/11-21-221-30/11-2/1/1, Khata No. 318/332-319/333, 136, Chhi Colony, Hajur Bag Colony, Bhatiana, Ludhiana, 141008, Punjab, India

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Branch Office: Sco 21, 5th Floor, Ludhiana Ferozganj Market, Ludhiana, Punjab - 141001 or Corporate Office: IIFL Tower, Plot No. 98, Udyog Vihar, Ph-II Gurgaon, Haryana.

Place: Punjab, Date: 18-08-2023 Sd/-Authorized Officer, For IIFL Home Finance Ltd.

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)
Form No. 3 [See Regulation-15(1)(a)]/16(3)

Case No.: OA/750/2022

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

CANARA BANK VS SHRI GULAB SINGH Exh. No.: 16762

To, (1) Shri Gulab Singh, D/W/S/O- Shri Boor Singh Shri Gulab Singh Son of Shri Boor Singh Resident of Village Ballu, Tehsil And District Karnal Haryana, [Borrower-Hypothecator-Mortgagor] Karnal, Haryana.

SUMMONS

WHEREAS, OA/750/2022 was listed before Hon'ble Presiding Officer/Registrar on 07/03/2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.3333804.43/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 22/08/2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 16/03/2023.

Signature of the Officer Authorised to issue summons.

यूनियन बैंक ऑफ इंडिया
Union Bank of India

(A Govt. of India Undertaking)

REGIONAL OFFICE, LUCKNOW :
UNION BANK BHAWAN, NEAR MANTRI AWAS, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW-226010, Telephone No.: (0522) - 2306915, 2305900

UNDELIVERED DEMAND NOTICE (SARFAESIA NOTICE SEC 13(2))

Demand Notice under SARFAESI Act 2002 Sec 13(2) were sent to the following Borrowers / Guarantors. We have sent registered notices to the borrower/s & guarantor/s and these Notices have been returned undelivered. Borrowers & guarantor are hereby advised to pay the outstanding amount with interest and cost within 60 days from the date of publication referred here below otherwise Bank will proceed further to take possession of the property under SARFAESI Act 2002 and sell the same to recover the Bank's dues. As per Section 13(13) of SARFAESIA Act, on receipt of this notice you all are restrained from disposing of or dealing with the following securities except in the usual course of business, without the consent of the Bank. Please note any violation of this section entails serious consequences. The borrower/s / guarantor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets. Any kind of Sale / purchase of the property will be subject to the charge of the bank.

Sr. No.	Name & Address of Borrower	Description of Mortgaged Property	Amount due as per Demand Notice	Date of Demand Notice Date of NPA
1	1.a) M/s Nuzhat Chicken Embroidery Works, Address: 544 /1009 Ka Sardar Nagar, Baraura Husain Bari, Balaganj, Chowk, Lucknow, 226003, Uttar Pradesh b) Mrs. Nuzhat Hasan W/o Mr. Mohd Moidul Hasan, (Prop. M/s Nuzhat Chicken Embroidery Works), Address: 475/43 Ka, Qadam Rasool, Daliganj, Lucknow-226020, Uttar Pradesh 2.a) Mr. Mohd Shoab S/o Mr. Munna Babu, Address: 544/1009 Ka, Sardar Nagar, PS Thakurganj, Lucknow, Uttar Pradesh b) Mr. Mohd Zubair S/o Mr. Munna Babu, Address: 544/1009 Ka, Sardar Nagar, PS Thakurganj, Lucknow, Uttar Pradesh c) Mr. Munna Babu, Address: 544/1009 Ka, Sardar Nagar, PS Thakurganj, Lucknow, Uttar Pradesh	Equitable Mortgage of Land and Building Constructed on Plot Number 726/92, Bearing Municipal No. 96, Haiderabad Town Area, Pargana Aaseewan, Rasoolabad, Tehsil-Hasanganj, District-Unnao, Uttar Pradesh. Property Owned By: Mohd Shoab S/o Mr. Munna Babu & Mohd Juber S/o Mr. Munna Babu, Admeasuring-280.00 Gaz (234.20 Sq Mtr.), Boundaries :-East: Talaab, West: House, North: Talaab, South: Sadak Unnao-Sandila	Rs. 33,14,697.61 plus interest at contractual rate from 01.07.2023 and cost minus amount paid if any after the date of demand notice	03.07.2023 30.03.2022

Date: 18.08.2023, Place: Lucknow Authorized Officer, Union Bank of India

FORM G (RE-ISSUED)
INVITATION FOR EXPRESSION OF INTEREST FOR AZAM RUBBER PRODUCTS PRIVATE LIMITED OPERATING IN MANUFACTURING OF SLIPPERS & SHOES, AT GORAKHPUR

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor	Azam Rubber Products Private Limited (CIN: U19201UP1994PTC016709)
2. Address of the registered office	AL 9, Sector 13, GIDA Industrial Area, Gorakhpur, Uttar Pradesh - 273209
3. URL of website	NA
4. Details of place where majority of fixed assets are located	AL 9, Sector 13, GIDA Industrial Area, Gorakhpur, Uttar Pradesh - 273209
5. Installed capacity of main products/ services	Manufacturing of rubber slippers, EVA slippers and Sandals, Shoes etc with an installed capacity of 1.25,000 pair per day
6. Quantity and value of main products/ services sold in last financial year	Turnover of Rs. 40.68 crores as on 31.03.2022
7. Number of employees/ workmen	340
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought through email at: azamrubber.ibc@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought through email at: azamrubber.ibc@gmail.com
10. Last date for receipt of expression of interest	02-09-2023
11. Date of issue of provisional list of prospective resolution applicants	07-09-2023
12. Last date for submission of objections to provisional list	12-09-2023
13. Process email id to submit EOI	azamrubber.ibc@gmail.com

Rajeev Ranjan Singh
Resolution Professional
IBBI/PA-002/IP-N00707/2018-2019/12418
AFA valid upto: 06.11.2023 IBBI Reg.
address: Flat No. 14049, 16 Avenue, Gaur City-2, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh - 201310
Date: 17.08.2023 Place: NOIDA, U.P. azamrubber.ibc@gmail.com, ip.rajeevsingh@gmail.com

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NEW DELHI, THURSDAY, FEBRUARY 21, 2019

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